

(16)

**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 17/01/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

APPLICATION NUMBER :

PETITION NUMBER : TCP/131/2016

NAME OF THE PETITIONER(S) : G. Rajendran

NAME OF THE RESPONDENT(S) : M/s G4 Investments (India) Private Limited & 5 others

UNDER SECTION : 235, 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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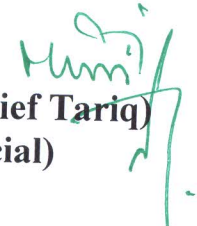
① CIBI VISHNU

COUNSEL FOR
PETITIONER



ORDER

Shri Cibi Vishnu, counsel for petitioner present. No representation on behalf of the respondents. Counsel for petitioner stated that there has been a board meeting on 16.01.2017 wherein the Agenda Item No.13, which was shown in the notice issued on 06.01.2017 and the explanatory statement annexed to the same, has not given any clear indication as to what are the specific issues which require discussion. In other words, there was no clarity on the said agenda. However, he has attended the meeting and during the discussion it transpired that the respondents are helping to bring a third party into the company, whereas it is a closely held family company consisting of four brothers and their family. In view of this, he has already made a request to the company for issuance of the minutes of the board meeting and in case any decision on the said agenda is taken up which may appear to be adverse to the interest of the shareholders and the company, then he has to take steps to bring the same to the notice of this Bench for seeking appropriate relief. Therefore, he prayed time for reporting the same. Counsel for petitioner is directed to inform the other side with regard to the next date of hearing. At request time is granted. Put up on **08.02.2017 at 10.30 A.M.**



(Ch. Md. Sharief Tariq)
Member (Judicial)



(K. Anantha Padmanabha Swamy)
Member (Judicial)